there, all of which together, perhaps, have been responsible for the ULFA movement. The reasons for that have to be gone into and it is not to be suppressed just with the help of the army.

But what has been done, really, in Assam? I should say that the AGP has demonstrated the utmost restraint. We have our own differences with the AGP. Such differences are there with many. But their forbearance, their patience, in the face of the gravest provocation, of over-effort, by the Government of the country, that patience cannot be under-valued when we consider their organizational capacity in the whole of Assam, their appeal to the people and their command over the people. Therefore, I would tell

THE DEPUTY CHAIRMAN: Prof. Bhattacharjee j finish.

PROF. SOURENDRA BHATTA-CHARJEE: Yes, just one minute.

I support Mr. Goswami's Resolution. But Mr. Goswami himself has suggested March or April, not really the restoration of the AGP Government. So, the earliest election is the only way out by which this Government can save its face and can also respond to the democratic opinion of the people of the State.

Thank you, Madam.

THE DEPUTY CHAIRMAN: After the lunch, we would have further discussion and reply on the Statutory Resolution on Assam. (*Interruptions*)

## पहले बैठिए

मेरी बात पूरी होने से पह लें आप कैंसे खड़े हो पहें हैं। श्रव यह डिसक्शन लंच के बाद होगा। उसके बाद एक छोटा सा बिल है, उसे किंपलीट करने के बाद स्रोंशल में शर् होंगे।

The House is adjourned till 2-30.m. for lunch.

Hon under article 356 in relation to Assam.

The House then adjourned for lunch at thirtyone minutes past one of the cloek.

The House re-assembled after lunch at thitry-three minutes past two of the clock, The Vice-Chairman (Shri M. A. BABY) in the Chair.

- Resolution approving President's
   Proclamation under Article 356 in
   relation to Assam and
- 2. Motion recommending revocation of the Proclamation—contd.

THE VICE-CHAIRMAN (SHRI M. A. BABY); Shri Khyomo Lotha Absent.

SHRI HIPHEI (Mizoram): I rise with a very happy mood to give my support to the motion moved by the hon. Minister of State for Home, Mr. Subodh Kant Sahai.

While sitting on that side, we supported another motion like the Constitutional Amendment for extension of President's Rule in Punjab. Now, sitting this side, we support this President's Rule imposed in the State of Assam. We do not change our mind, we do not change our principles, we do not change our thoughts with the change of four seats and division numbers.

It is obvious whenever important issues are taken up, there are at least two opinions. Today also we have two opinions. One is for the motion and the other is against the motion. I would like to mention here that in this world everything is imperfect. It has its own merits and demerits. So also is the imposition of President's rule in the State of Assam. It has good points and it has bad points. It has its own merits and it has also merits. We have to think what is more. To me the merit is more. I am from the State of Mizoram which is one of the most sensitive border States in India. It was a part of Assam till 1972, We all know what a

President's Proclama-

[Shri Hiphei]

border State means. The border States are surrounded by foreign countries. I don't claim that I know very well about the foreign relations. From our experience I do know that some countries are trying to sow the seeds of insurgency and making it into a movement resulting inultima-tely into uprising in the border States. That is what exactly happened in Mizoram in 1966. No timely action was taken by the State of Assam at that time. As a result of that there was long 20 year bloodshed and suffering leaving bitter memories which are not at all conducive to the emotional integration of the country. The situation in Assam was the same as that of Mizoram. Foreign hands are suspected to be involved, many youths were trained outside and inside India. The situation has become uncontrollable. Apparently it was the rule by the elected body of AGP Government but practically it was not. It was the rule by the ULFA activists. There are 23 districts in the State of Assam. Out of 23 districts, 19 districts were dominated by the ULFA activists. Their zonal commanders are supreme rulers in those districts. So it was not a question of imposition of President's rule but it is a question of the rule by unlawful bodies like ULFA where we have allowed a State to be run, to be controlled by that unlawful body of ULFA activists. They have controlled the whole State. It was suspected that the Government at that time was not only trying to control the activities but they were suspected to be helping hands to them.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please conclude.

SHRI SIPHEI: I am concluding. Huge amounts of money had been collected at gunpoint. There are 800 tea gardens. Those tea gardeners could not look after their gardens. The economy of the State was badly affected. It was on the verge of collapse. If the State Government at

that time had taken action, had performed its Constitutional duties, that extremism could have been stoppe'd. It could have been nipped in the bud if the Government took initial steps. It had become uncontrollable and the whole State was burning. There are more than 130 murder cases. No culprit wag apprehended. Rs. 5 lakhs was demanded from each tea gard-ner. It is too much. Life and property of the people were not protected. They were at the mercy of the ULFA activists. That had to be tackled. Now, after the imposition of President's rule, we have not heard any news of killing; we have not heard any news of looting; we have not heard any news of forcible collection of money. It appears that the situation has improved. But, Sir, there might be some excesses committed by the army. Whenever the army moves, we cannot expect a very smooth sailing. They are also human beings like us except that their duties are d'fferent. They can make mistakes. I am very sympathetic to the people of Assam that they are suffering the torture; they are suffering the rapes. I am with them. But I would like to request them to be patient and tolerant.

We have experienced for long 20 years. Now a brighter day has dawned. The intention of the imposition of President's rule is not to oppress the people or to suppress the people, it is for the safety of the country, it is for the integration of the nation. Now this is done in order to save the country. We are not allowing an inch of our territory to go from India. We have to save it for the safety of the nation, for the longevity of the nation for the betterment of the people of Assam, for their welfare, for the betterment of the State, this has to be approved Thank you. Sir.

SHRI DAVID LEDGER (Assam): Mr. Vice-Chairman, Sir, I rise to oppose the resolution moved by the Government seeking approval of the imposition of President's rule in the State of Assem.

tion under article 356 in relation to Assam

I oppose the resolution, Vice-Chairman, Sir, because I am averse to the concept of suspension of democratic process in any part of the country. I oppose the resolution because today, in the garb of President's rule, virtually army rule is going on in the State of Assam. The entire State has been declared as a disturbed area and the draconian provisions of the Armed Forces (Special Powers) Act are being blatantly made use of. On the pretext of nabbing militants, the armed personnel are harassing innocent citizens. Indiscriminate arrest, assault, intimidation molestation and rape of women, cold-blooded killings, destruction and looting of property, everything conceivable is being done by the army jawan in the State of Assam today. Degrading treatment is being meted out to the respectable citizens. Human dignity is being violated. Fundamental rights, as enshrined in the Constitution of India, are being violated. Human rights are being violated with impunity. Not to speak of the existing laws, even the provisions of the Armed Forces Special Powers Act are being violated Section 5 of the Act specifically says that "any person, who is arrested by the army, is to be immediately handed over to the police". In spite of this, people arrested by the army have been detained for days together. They have been tortured and finally, they have been handed over to the police and in some cases. Sir, the people could not come back to their families alive. Their dead bodies were handed over to the police. I would just cite a few examples and I would like to draw the attention of the Home Minister to these. Bipin Gogoi, an employee of the Transport Division of the Oil India Limited, was picked UP by the army on the 4th of December. His dead body was returned to the police on the 6th of December. His body bore, the marks of brutality. His right eye was gouged out. Gambhir Gogoi. an employee of the Savitari Tea Estate, was picked up on the 1st; his dead body was handed over to the local police on the 6th. Sir, I would like to say

that even old men and pregnant women have not been spared. Lakhu Ram, a 55-year-old man belonging to the ex-tea garden tribe of Lakhi Pat-har, was going fishing. He was not an activist of the ULFA. He went fishing and the army had to shoot the old man leaving him in the fields to die. Mrs. Paramadoi Payne, a 36-year-old pregnant tribal lady, who was cleaning rice in her house and who was obviously not an ULLFA activist, was shot in the belly and she was left to die. Will the Home Minister kindly take note of these allegations and institute an enquiry? Sir, the brutality in Assam today perpetrated by the armed forces has surpassed all norms of civilised behaviour. Even teen-aged girls, school girls, have not been spared. My colleague, Shrimati Bijoya Chakra-varty, has already mentioned, an 18 year old higher secondary student, Anjumani Bora from village Charoua-gaon under Brehapuria police station in Lakhimpur district, was raped by three army jawans. Her parents were confined in the cow-shed. They were tied up. That poor girl was screaming away and she was being repeatedly raped by the army jawans. These girls have the courage to come all the way to Guwahati and petition the Governor of Assam seeking justice. The Governor has not yet been able to give justice and the three jawans are still at large seeking greener pastures It is not our intention to malign the Indian Army. I would like

to make this point very clear that we

hold the Indian Army in very high esteem. Our mothers and sisters gladly donated, gave away their golden jewellery to the Indian Army in 19C2 during the Chinese war. But when the same army swoops on our mothers and sisters, Mr. Vice-Chairmen, Sir, we certainly have the right and the moral duty to raise these things before the nation. The Government has all along been denying that atrocities have been committed

[Shri Hiphei]

by the army. May I draw the attention of the Home Minister and the Government that two army jawans have been dismissed from service? They have been courtmartialled and imprisoned. The charge was that they raped two tribal women near Tejpur and yet the Government goes on saying that there has not been any brutality, there has not been any atrocity. Will the Home Minister kind-Jy enquire into these things?

Sir, I would like to raise another im portant point. Today, in Assam, 1 have already mentioned that the army rule is virtually going on. Today, in Assam, civil administration and the police administration has been totally negated and sidelined. I will give Sir, the Deputy just a few examples. Commissioner and the Superintendent of Police, who was in full uniform of Tinsukhia District were detained by the army and they were questioned for three hours. What was the plea. That in Punjab the militants were roaming around wearing the uniform How funny, Sir! of SPs and DIGs! How ridiculous! In Sibsagar District the Superintendent of Police was de tained in the army camps for several hours and he was interrogated. He was humiliated, he was abused. colleague had mentioned, Sir, that the Circle Inspector of Margherita, Nomor Chandra Tai, his P.A. and driver and two armed police personnel were lifted by the army. They were blind Their hands were tied up and folded they were brutally beaten up in a garden. They were detained during the night. And only on the next day they were let off after they had signed pepers saying that

atrocity had been committed on them. The house of an Executive Magistrate was searched and ransacked in Barneta District without knowledge of the Deputy Commissioner. And yet the aadministration, ASSP.TI administration today says that nothing has been done, no atrocity has been committed-

THE VICE-CHAIRMAN (SHRI M. A. BABY); Please conclude

SHRI DAVID LEDGER: Two more points, Sir.

THE VICE-CHAIRMAN (SHRI M. A. BABY); Try to be brief and don't give two many examples.

SHRI DAVID LEDGER: Sir, I would only like to highlight this point. When this is the plight of top officials of the administration and high police officials, one can just the plight of ordinary citizens, imagine civilians. There cannot be any question of sup. porting militancy, terrorism or seces-sionism. There cannot be any question of believing in the cult of violence, Sir, but let me caution this Government that State terrorism cannot be the answer to individual terrorism. It has never paid once in the history. We have the example of Punjab and Kashmir before us. remember correctly, Mr. Vice-Chairman, Julio F. Rebeiro, the then Director-General of Punjab Police who had advocated the policy of bullet for bullet, before he left on a new assignment, this gentleman had the good sense to admit his folly and he had advised political solutions I would like to caution Government that any further of President's rule in the prolongation State, any suspension of the democratic process for any further period of time will not improve the situation. It will only deteriorate It will further alienate the the situation. people of Assam. I wish to warn the Government. I would like the eyes to be opended to the fact that the process alienation has already started. Mv senior colleague, Mr. Dinesh Goswami, was mentioning all these things yesterday. it is my earnest request, T urge upon the Government to restore the democratic process in the State of Assam as early as possible. Hold elections in the State of Assam and give the people of Assam the right to choose their representatives and form a Government. We don't mind any party forming a

Government. Let there be a Government, a popular Government.

With these words, before I conclude, I would like to say one thing. The Prime Minister had shown a very good gesture yesterday in the house when he said that he was willing to talk to the militants. We welcome the gesture. The Prime Minister just a few days ago had agreed to talk to the militants in Punjab and he had even agreed-it is on record—saying that he was prepared to amend the Constitution. I am not saying that the Constitution should Be amended. I am not saying such a thing, sir, but I would only like to urge the Government and call upon the Government not to close the doors of negotiations. The doors of negotiations, the doors of discussion, understanding, should remain open This is my last request to the Government. With these words I conclude, Sir.

श्री राम ग्रवधेश सिंह (बिहार) : उपसभाध्यक्ष महोदय, जहां तक राष्ट्रपति शासन की श्रद्धि बढाने का सवल है ग्रवधि भी बहायी जा रही है, उसका एक्सटेंशन किया जा रहा है, तो इसमें जैसा मैंने दिनेश गोस्त्रामी जी का भाषण सना ग्रीर उनकी तरफ से को सदस्व बोले; सब की इच्छा यही थी कि मर्च तक चनाव करा दिए जाएं। तो कांस्टी-टयशनली टेक्नोकली 8 जनवरी ग्रपने ग्राप विधान सभा की जिन्दगी समास्त हो रही थी, इसलिए विना राष्ट्रपति की घोषणा के उसके कार्यकाल को बढ़ाने के सिवाय तो कोई चारा ही नहीं है श्रीर अभेल तक तो यह खुद कहते हैं कि चनाव करा दीजिए । हां, यह बात जरूर है कि उसकी अवधि धागे नहीं बढाई जानी चाहिए। हम लोग इस राय के हैं कि काहीं भी राष्ट्रपति शासन को लंबा नहीं **खीं** चना चाहिए। जनता का राज अच्छा को या बरा, वह राष्ट्रपति शासन से अच्छा हुआ करता हैं। लेकिन जो परिस्थिति श्रासाम में पैदा हो गई थी, वह बहुत खराब थी। श्राम तौर सेबाहर के लोगों की, व्यापारियों की ग्रीर वहां

 रहने वाले लोगों की जिदगी सुरक्षित नहीं थी और राष्ट्रपति शासन लागू करने के बाद जो चीजें प्रकाश में आई हैं--जो घटनाएँ वहां पर हो रही थी, जो ट्रेनिंग कैम्प खूल रहेथे, उन परकाब पाने के लिए राष्ट्रपति शासन लागू करना, कुछ दिन के लिए, जरूरो था। चुनाव की स्थिति कितने दिन तक बन पाएगी. जितनी जल्दी बन पाए केंद्रीय सरकार को उसे बन ने की कोशिश क नीचाहिए । लेकिन जो स्थिति ए० जीपी० की सरकार को आप दे सकते हैं या किसी को सकते हैं, सरकार ज्यादा जवाबदेह है कि वहां की स्थिति बहुत खतरनाक हो गई थी । मैं इस बात की वकालत कभी भी नहीं कर सकता कि चाहे मिलिटी हो, पुलिस हो या कोई अर्ध सैनिक संगठन हो, वह वहां की जनता पर तबाही करे, उसकी इज्जत से खिलवाड करे, महिलाग्रों के साथ बद्सलूक करे। लेकिन में याद. दिलाना चोहता हूं दिनेश गोस्वामी जी नहीं हैं, यह 25 जनवरी, 1988 की घटना है, जब ए० जी पी० की सरकार प्री पापलेरिटी में थी, वहां "कोकराझ।ड" जिले के ग्रंदर बोडो की करोब-करीब 7 महिलाओं के साथ ग्रसम की एलिस ने सामृहिक रेप किया था ... (व्यवधान)

श्रीमती कमला सिन्हा (बिहार) ः क्या प्रश्न उठा रहे हैं आप ? बोडो समस्या कहां हैं इसमें ?

श्री राम ग्रवधेश सिंह : असम सरकार की विफलता के बारे में बोल रहा हूं।

श्रीमती कमला सिन्हा : वहां जो प्रेजीजडेंट रूल है, उस पर बोलिए न ।

श्री राम अवधेश सिंह : उसी पर बोल रहा हूं न । क्यों प्रेजिडेंट रूल ल गू हुआ, क्यों असम की सरकार बरो तरह फ़ील हो गई थी, मैं यही कहना चाहता हं। में खूद वहां गया और "कोकराझाड" में जहां महिलाओं के साथ सामृहिक बलात्कार हुआ था, मैं उसे टेप करके लाया, उसके फ़ोटोग्राफ़ लाया और उन्हें इस संसद में मैंने पेश किया था 25 जनवरी, 1988 को और दो सप्ताह तक [श्री राम अवधेश सिह]

उस घटना के बारे में श्रसम की सरकार मौन रही थी, चुप रही थी। जब मैं बहां जाकर रिपोर्ट लाया, टेप लाया, तब जाकर ... (व्यवधान)

श्रीमती विजया चक्रवर्तीः बिहार केलोगो का टैप है श्रापकेपास?

श्री राम ग्रवधेश सिंह : जहां भी ... (व्यवधान) ... देखिए, श्राप महिला हैं ग्रीर महिलाग्रों का रेप हुन्ना, उसकी श्राप डिफ़ेंड कर रही हैं । .. (व्यवधान)

श्रीमती मीरा दास (उड़ीसा) : महिलाग्रों पर श्रह्याचार तो सब जगह ....(ब्यवधान) ...

श्री राम प्रविधेश सिंह : मैं इधर भी नहीं बोलूंगा, उधर भी नहीं बोलूंगा, मैं सिर्फ एक बात बोलूंगा और उस पर श्रापको बुरा नहीं मानना चाहिए । और बाद में जाकर एस० पी० सम्पेंड हुए, डी० एस० पी० सम्पेंड हुए, डी० एस० पी० सम्पेंड हुए, और मैंने यहां श्राकर सदन में उस प्रश्न को रखा, बहस कर ई । ए० जी० पी० के किसी एम०पी० ने उस सवाल को नहीं उठाया, कांग्रेस के किसी एम० पी० ने उस सवाल को नहीं उठाया। ...(याद्यान)

DR. NAGEN SAIKIA; It was not true. You have made an allegation which" is absolutely baseless. Mr. Ram Awadesh Singh, it was not proved. It is completely baseless. It was not proved at all.

3.00 P.M.

श्री राम श्रवधेश सिंह : मैं श्रापको चेलेंज कर सकता हूं इस बात को । अगर है तो चिलये श्राप मेरे साथ, दो श्रीर एम. पी. को ले लीजिये, वहीं पर मीटिंग हो जायेगी। वहां सामृहिक रेप हुआ था या नहीं .... (व्यवधान) इस बात पर हम नहीं पड़ता चाहते.... (व्यवधान) मैं यही कहना चाहता हूं कि चाहे रेप मिलट्री

से हो, चाहे आसाम की पुलिस के जिर्ये हो वहां हर तरह से रेप किया, हर तरह का जुल्म किया। चाहे मिलट्री का जुल्म हो या पुलिस का जुल्म हो इन सबकी निंदा होनी चाहिये।

उपसभाष्यक्ष (श्री एम० ए० बेबी): प्लीज कांक्लूड नांव।

श्री राम ग्रावधेश सिंह : ग्रीर नियंत्रण होना चाहिये। सरकार के द्वारा काबू रखने की कोशिय करनी चाहिये। मिलट्री जिसके हाथ में हम संगीन देते हैं, जिसके हाथ में हम लाठी देते हैं, जिसके हाथ में हम चाब्क देते हैं उस पर सरकार का नियंत्रण होना चाहिये। उपसभाध्यक्ष महोदय, आज में आपके माध्यम से जो राज्य मंत्री हैं उनसे ध्रपील चाहता हं, उनसे अनुरोध करना चाहता हूं कि जितनी शिकायतें आ रही है मिलट्टी के एट्रोसिटीज की, उसके श्रत्याचार की, उसके सीमा ने बढ़ कर जाने की उस पर ग्रापको नियंत्रण रखना चाहिये। इस बहस का मल मतलब यही होगा। क्योंकि (व्यवधान)

श्रीमती कमला सिन्हाः प्रेजीडेंट रूल हटेगा या नहीं . . . (व्यवधान)

श्री राम अवधेश तिहः दिनेश गोस्वामी जी नहीं हटाना चाहते हैं। वह चाहते हैं चुनाव हों अप्रेल तक। आप क्या करेंगी? आप मुफ्त में बहस कर रही हैं....

SHRI DINESH GOSWAMI; Sir, I want to correct his impression. I want the election right now. I did not want the election • in April. The Government . should announce . the election right now.

श्री राम श्रवधेश सिंह: इलेक्शन कभी एनाउंस हो जाये, आज हो जाये, कल हो जाये। लेकिन आप भी तो चाहते हैं अप्रेल तक चुनाव न हों.... (व्यवधान) मैं उन लोगों में हूं कि चुताव आप श्रव कल कराने के लिये तैयार हैं तो [ 9 JAN. 1991 ]

ठीक है, हमारा उस पर क्या बनता-बिगड़ता है। हम तो चाहते हैं कि जनता की सरकार बने और जो प्रोक्सी गवर्नमेंट होती है, ब्यूरोक्ट्स की जो सरकार होती है वह सरकार हटे और मैं चाहता हूं, मैं मांग भी करता हूं कि जल्दी से जल्दी चुनाव कराया जाये। लेकिन यह जो कुछ सक्ती केन्द्रीय सरकार से हुई है वह उचित थी। उतना नहीं होने पर उल्फा के लोगों का दिमाग बहुत बढ़ गया था, उनके हाथ बहुत लम्बे हो गये थे, शहर की जिदगी भी तबाह हो रही थी। इसलिये मैं समझता हूं कि उतना जस्टिफाई था और श्रव जो एनसेज हो रही है मिलट्टी

के जरिये उस पर भी नियंत्रण रखना

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चाहिये।

SHRI W. KULABIDHU SINGH (Manipur); Mr. Vice-Chairman, Sir, I want to wholeheartedly support the Motion moved by Shri Dinesh Goswamy. But the unlucky part of the thing is that the life of the Assam Legisaltive Assembly expired yesterday. So, it has become infructuous. Still we have to consider the promulgation of President's Rule on 27.11.90. Sir, the Governor of Assam misused the provisions of article 356 of the Constitution The Governor was very much conscious of the provisions of article 156 of the Constitution under which the Governor is to hold office during the pleasure of the President of India, which means the pleasure of the Central Government and the Prime Minister, Shri Chandra Shekhar. Now, in order to please the Central Government, the Governor acted in a particular way and his re port was extremely one sided and be has surpassed all democratic norms and traditions.

Now, the warning with regard to the imposition of the President's Rule in different States was given by our respected Prime Minister, Shri Chandra Shekhar, on the 9th December in Bhubaneswar And again in the third week of December in Calcutta also our hon. Prime Minister warned the State Government of West Bengal. And then again on the Christmas Day

at Madras our respected Prime Minister also warned the Government ol Tamil Nadu. Of Course, subsequently our Prime Minister explained by saying that by these warnings he did not mean that there would be President's rule and dismissal of popular Governments. That was the subsequent thought That is very good. However, explanation. the attitude and approach of our present regime is very clear and evident. It is very evident that at the time the Congress (I) gave their support to the present regime, there were specific conditions imposed on the hon Prime Minister, even though professedly the Congress CO said that it was an unconditional support. Now, our Prime Minister is giving these warnings to these non-Cong-ress Governments because it is for obtaining the support of Congress (I) and other allies that our Prime Minister is acting on the whim and inkling of Mr. Rajiv Gandhi Congress (I). This is very evident. T am very sorry for this, because the warning will come next even to Manipur where non-Congress (I) Government is there. Then may even come to Orissa. Yesterday also the hon. Prime Minister explained away by saying; we do not like to impose President's rule in Tamil Nadu. So far it is there—today. But our Prime Minister is not aware what will happen tomorrow or the day after. Up till vesterday our Prime Minister was clear; He does not like to dismiss the Government of Tamil Nadu. That was yesterday's remark and nothing is known about the future. So, now the man at the helm of affairs in Delhi is very conscious how to exist, how to survive the Government. They do not see the merits of the case.

Now, I may explain that article 356 is not liked by anybody. In ex. 'ceptional circumstances when there incomplete, total impossibility of running the Government, when there is complete collapse of the administrp tive machinery, then only article 35t of the Constitution hag to be resorted to.

[Shri W. Kulabidhu Singh]

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The imposition of President's rule in Assam on the mere ground that some 141 people were killed and some two crores of rupees were extorted by ULFA activists is not a reasonable ground. What is happening in Uttar •Pradesh? In the communal riots hundreds of people were killed. And in Andhra Pradesh, Congress (I) ruled State? And what happened in Gujarat? In the communal riots many people were killed in a single day. In comparison with Assam those killings are very heinous. Now, on this pretext of non-maintenance of law and order in Assam, I admit that there were some aberrations of the AGP Government. The Ministers were very young. But even then what to do? They were duly elected by the people, and a duly constituted Government was there. Why should it be thrown away in this manner? (Time Belt)

I would like to appeal that the imposition of President's rule may not be a lever of alienating the people of Assam from the mainstream of the country. The people of Assam are culturally and socially very advanced But economically and industrially the people of Assam are very backward. This side of the matter should not be ignored by the Central Government.

So I would humbly request the Government, through you, Sir, that the Government should not be vindictive and they should treat the people of Assam very liberally and leniently, and democratic process should be restored at the earliest.

Wnn these words, Sir, I conclude. Tnank you, Sir.

SHRI BHADRESWAR BURAGOHAIN (Assam); Mr. Vice-Chairman, Sir, while opposing the Statutory Resolution moved by the hon. Home Minister and supporting the Motion tabled by hon. Shri Dinesh Goswami, I want to put forward my observations.

Sir, the imposition of the President's Rule in Assam is the first costly

blunder of the Chandra Shekhar Gov ernment. Soon after the imposition of President's Rule in Assam, the Army has let loose a reign of terror in Assam. I had the experience of visiting almost all the affected villages from Upper Assam to Lower Assam. A rip of fear psychosis prevails right after the sunset. At about 6 p.m. sharp, all the shops are closed by the shop-keepers and not a single indi vidual is seen in the streets. And in the name of combing the ultras, the extremists. the entire male persons are being nabbed, and the entire womenfolk has become a target of either molestation or rape by Army, Sudh a situation prevails there in Assam. It is a fact that we should not criticise the Armed Forces in a national forum or anywhere else. But the fact remains that. Why are you using the Army? They are meant for defending the country, they are meant for defending the independence of the country. Why are you using them in your political interest? some boys may have taken to arms. But, instead of going into the very root cau-se of taking arms by the boys, instead of going into the matter as to why they are taking to arms, you are giving enough power to the Army to butcher them. What is that?-There is a very interesting thing going on in Assam in regard to the ULFA boys. Every villager used to pray for the betterment of the boys. Now, there are two terms going on in Assam. Mr. Home Minister. kindly note it. In regard to ULFA boys: every Assamese used to term them— that 'these are our boys'. Kindly note it. In regard to the Army, the As-sames used to term them as Indian Army. What is going on there in Assam? So, this system of alienation is going on there in Assam. And your Army is behaving with us in such a-way that as if we are a foreign country, we are a foreign nation. So, this is going on in Assam. Hence the boys are being termed as 'our boys' and the Army is being termed as the 'Indian Army'. So, if this state of affairs is allowed to continue, I agree with Mrs.

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Bijoya Chakravarty that a befitting reply will come in due course of time.

Sir, I have got a series of rape instances. But I do not want to take the time of the House. You see the bestiality of the Army. On 4th. December, the Army have entered into the house of one Phulmani, a tribal, an extea garden labourer girl of 15 years old. Sir, I cite only two instances because most of the Members have cited a number of them. In regard to thir incident, the 15-year old Phulmani was gang-raped on the 4th December. See the bestiality of the Army. On the next day, another group of Army personnel re-entered her house and gang-raped her in front ^ of her parents. This is the state of affairs. Should I not speak about it here?

## (The Deputy Chairman in the Chair

In the other instance, one Savat Sanwal was picked up by the Army from his own residence which is not far from my district. And after two days, he was found dead in the Army Hospital at Jorhat, some 90 miles away from that particular place. How is: it that his dead body was found in the Army Hospital where civilians are not at all allowed to go anywhere near for treatment? Even in their daily briefings by the advisers of the Governor, they say there is no atrocity at all and there is no excess being committed by the army. There is a simple denial. So, my submission is, please try to understand the problem. Please try to understand the mass hysteria of the boys taking to arms. Mr. Dinesh Goswami told categorically yesterday that we were never a part of India till the infamous treaty of Yandaboo in 1826. Till then we were never a part of India. Should I go to history? So, we should not be ill-treated in that way like foreign enemy. Delhi has got no plans to look after the problems of the border States and all the time whenever anything happens either in Punjab or in Kashmir, you talk about their joining

the national mainstream. I cannot understand what is your national mainstream and what is its definition.

in relation to Assam

Hon under article 356

SHRI V. GOPALSAMY; Congress mainstream.

SHRI BHADRESWAR BURAGOHAIN; What is the national mainstream, I do not follow. Do you think killing of Muslims by Hindus or killing of Hindus by the Muslims is the reason to bring them into the national mainstream? We do not follow it; we cannot understand it and we do not try even to understand it. We do not know what is this national mainstream. Mandir banega va masjid banegu, So, you should not try to treat us like this, like talking of national integration, or amaity or harmony. In Hajo, Assam, parallel chanting of religious hymus of tooth Hindus and Muslims are going on daily.

My submission is, immediately the two draconean laws should be withdrawn from Assam. I strongly protest against the enforcement of these two laws in Asam, and if you allow this situation to continue in Assam, I will warn you that a befitting answer is already there in Assam, and if need be, we are prepared to die, but only to survive as good Indians.

THE DEPUTY CHAIRMAN; (Mr. Khyomo Lotha. Please be brief.

SHRI KHYOMO LOTHA (Nagaland); Madam Deputy Chairman, thank you for giving me the time. would not take much time and I will try to be brief. I only want to raise certain issues which, to my mind, have been very irrelevant on the part of the AGP Government when they were ruling the Assam State.

Madam, President's rule is not a new thing for the people of the North-East. Infact, Nagaland had the longest period of President's rule for two. years. At that time I was sitting

[RAJYASABHA] tton under article SSS 108 relation to Assam

. IShri Khyomo Lotha] there and the Assam Members weie sitting this side, and mine was the lone voice to cry for what they are crying

President's rule is imposed naturally because of certain obvious reasons, that is, when there is a Constitutional cnsis or when there is breakdown of law and order and administration. In our case, of course, we had the elected Government and after one year, President's rule was imposed in Nagaland in 1975 But the AGP Government had almost a full term. Only a few months before its term expired, President's rule came into being.

Pesident's rule itself is not an evil thing. The only thing is to see what happens during the President's rule whih my colleagues from the other side are contending But I would like to say that there has been a lot of differences of opinion about ULFA and NSCN operating jointly or having their camp in Nagaland. I must say, —to my knowledge-there is no UL.FA.camp in Nagaland Nagaland is now like an open field There is no forest, there is no jungle, to hide because, along the Assam-Nagaland border, the Assam Government, with the help of contractors, had destroyed the forests conpletely.

Today the AGP. Members are very much agitated over the enforcement of the Disturbed Areas Act in Assam. I can understand, I can appreciate their feelings. But I would like to point out to them that it was the AG.P. Government which had enforced the Disturbed Areas Act along the Nagaland-Assatn border. This "was "done by the A.G.P. Government against the interests of Nagaland.

DR NAGEN SAIKIA-. Because Nagaland encroached upon Assamese territory".

SHItt JKHYQMQ LOTHA: You say that this was <tone-- fcecause of encroachment -For mere encroachment,, you enforced the Disturbed Areas Act

We have seen how the A.G.P. Government functioned. One gentleman referred to the Bodo agitation. The way the A.G.P. Government tried to tackle the Bodo problem, everybody knows. But mthe case of the U.L.F.A. -the A.G P. Government did not take any such measures.

Madam, we talk about development We talk about backwardness. It ss true that the Congress was ruling for many years, not only in Assam but in the entire North-Eastern Region also. But then the A.G.P. Government came to power in Assam in 1986. Have they brought out a comparative statement showing how much they have done, how much more they have done than what was done in 30-33-years of Congress rule? We are also agitated There has been no develop^ ment There is no development. But what has the AGP. Government done to its people who voted them to power?

1 com<sub>e</sub> from Nagaland where surgency was there. We had suffered hundred times than what they more mentioning today. We had suffer hundred times more, but we had sympathy at all from our neigh bours. They cannot be termed as antinational because they were fully in line with the others in trying to con tain or control the situation in Naga land. Therefore, I do not know suddenly, the U.L.F.A, movement about Madam, has come even during that time, in 1968, when the under ground activities were in full swing m "Nagaland,"I aad undertaken politi activity, fullthne. We used cal talk to those people. We used to and underground go and appeal to the come out and join elements to the mainstream. The Government also used to appeal to these elements totheir anti-national activities and provided them with employment, etc -

"The point is, in the case of the ULFA., did the AGP Government try to give them any jobs'in the~

Government services? Have they tried to do that? Have they any record to show that they tried to bring these rebel youth, these youth, to the mainstream? Did frustrated they try to give them reasonable opportunities of employment? Did they try to get them employment in Central services? connection, I would like to point out that I fought for creating one battalion in the N.F. Railway for giving employment the . Ex-underground Nagas. Actually, this battalion was set up, but, later on, it was not there. I do not know why. The battalion is no more there. I would ask my colleagues the A.G.P. Has the A.G.P. Government, its leaders, tried to convince these frustrated youth to shun violence to give up their violent activities and joint the mainstream by giving them suitable opportunities? (Tims-bell) I understand their difficulties. But I do not understand why they are blaming the Congress (I). think this is not fair. It is because of the wrong policies adopted by the A.G.P. Government—that the President Rule had to be imposed. Even in these years the Naga people who travel to and through Assam were facing a lot of difficulty, money being extracted from the travellers. I raised this point privately with some of the Members and even in this House.

So, I request my colleagues on the other side that they should appeal to these young people to shun violence and also in order to bring them into the mainstream • provide them with all the job facilities that are available within and outside the State. They should guide the youth of Assam and get them posts in the Central services. It is useless to blame the Congress'. Of course, I do understand that Congress party which will contest is the main party election, but then that should not be the reason to blame the Congress party. Let people choose their own representatives when the election comes.

I want to bring one more point to the notice of the Central Government. If you look at the map of the North-East region, you will find that there has been insurgency in the North-East, in Nagaland, Manipur, Mizoram, and it has not completely died off. If Central Government do certain things which our friends are raising about army driving away these armed militants and their followers, the militant groups may come together in the North-East region. I know that this was not there earlier, but if these forces joined hands together in the North-East, it will be a day of sorrow not only for the North-East region, but aiso for lhe That is why we have to whole country. restrain the police and army in their searches Or in their coming operations in Assam and in the neighbouring areas. Last night I have received complaints that Securwill be a day of sorrow not only for and harassing civilian population there. This has to be retrained even in Meghalaya region.

One of our Member colleagues has said about 'Operation Bajranj' I think it is likely to be misconstrued as it is wrongly named, because I know of one shop in my place which is Bajranj hardware shop. There is a Bajrang union also in my neighbourhood in Dimapur.

DR. NAGEN SAIKIA; It is in the interest of those who are devotees of Bajrang.

SHRI KHYOMO LOTHA: It is a wrong name. (Time Bell rings). So, the President's rule had to come, we could not help it. I wish it ended as soon as possible but in the meantime. Iet us try. to contain and concince the frustrated youth and appeal to them come to the main stream of national life-

THE DEPUTY CHAIRMAN: Mr. Saikia, would you like to speak?

DR. NAGEN' SAIKIA:, Madam, my colleagues have already covered all the major points So, mine will be the briefest speech ever made in a debate of the Parliament I

Resolution appearing

President's Proclama-

Through you, Madam, only I urge upon the Government of India to withdraw the draconian laws, to inquire into the army atrocities, to punish the persons who are found guilty, to hold election as early as possible and to make an end of the Presidential rule.

गह मंत्रालय में राज्य मंत्री तथा सुचना ग्रीर प्रंसारण व वालय में राज्य मंत्री (श्री सुबोध कान्त सहाय) : उप-उभापति महोदया, हमारे माननीय सदस्य श्री दिनेश गोस्वामी जी ने अपना एक मोक्षन रखा हैं जिसमें यह कहा गया कि सरकार के प्रस्ताव को नहीं माना जाए ग्रीर यह कहा गया है कि वहां देजीडेंट रूल लाग कर के जनतांत्रिक पद्धति से बनने वाली सरकार को रोका गया है ग्रौर लोगों को चुनाव के माध्यम से अपनी सरकार बनाने के लिए जो मौका मिलने वाला था उसमें कटौती की गई है। तमाम माननीय सदस्यों ने जो खास मुद्दे उठाए हैं उन मुद्दों के अपर मैं समझता हूं कि ग्रत्याचार चाहे उल्फा के लोगों के द्वारा किया जा रहा हो या सरकार के द्वारा किया जा रहा हो या किसी परामिलिटेरी फोर्सेज के द्वारा किया जा रहा हो. अत्याचार को कोई भी समाज बर्दाग्त नहीं करता ग्रीर खास कर के ग्रीरतों के साथ अत्याचार की जो घटनाएं ग्राज सदन में लाई गई हैं में प्रापको विश्वास दिलाते हुए उसी से अपनी बात श्रूक करता हूं। हम श्रासु के लोगों से भी मिले थे ग्रीर माननीया सदस्या ने यहां पर जो दो तीन सवालों को ग्रीरतों के साथ जो एवसेजेज हुई हैं उनको उठाया है। मैंने कहा है कि चाहे पैरामिलिटेरी

फोर्सेज के द्वारा या श्रामी के द्वारा आया-चार किया गया हो, यह हमारी परम्परा रही है चाहे कहीं भी पंजाब हो या जम्म काश्मीर हो, ग्रगर इस तरह की किसी घटना की जानकारी सरकार के नो अज में किसी भी स्तर पर लाई गई है तो उसके खिलाफ इन्क्वायरी इंस्टीटयट की गई है। कोर्ट ग्राफ इन्क्वायरी होती है पैरामिलिटेरी के द्वारा ग्रीर यह कार्यवाही की जाएगी। मझे खुशी है कि एक साथी ने कहा कि दो लोगों को सजा भी दी गई है, डिसमिस भी किया गया है। मैं इससे इनकार नहीं करना चाहता। उप-उभापति सहोदया, मैं यह भी कहना चाहता हं उन तमाम सदस्यों को कि ग्रासाम के जो हालात थे उसके हम सारे लोग चश्मदीद गवाह रहे हैं और जो हकीकत है उससे ग्रांख बन्द कर लेने से हकीकत खत्म नहीं हो जाती है। पिछले एक साल से लगातार हर स्तर पर यह सवाल उठाया जाता रहा कि वहां पर उल्फा के द्वारा जो ग्रन्थाचार किये जा रहे थे। In the name of reformists they were virtually running a parallel Government. इन सारे सवालों के बारे में सरकार का ध्यान हर समय ग्राकर्षित करते रहा गया है और मैं श्रापको यह कहना चाहता हं कि हमने यह कहा है कि ए.जी.पी., अप्रस ग्रीर उल्फा के संबंध का सवाल इतना ज्यादा नहीं है जितना ज्यादा लोगों के विश्वास का सवाल है। वहां सरकार चल रही थी लेकिन सरकार के किया-कलापों से उन लोगों के दिमाग में विश्वास नहीं हो रहा था। जो लोग विविटम होते थे, कहीं न कहीं उनके दिमा में यह प्रश्नसूचक चिन्ह बन जाता था कि कहीं सरकार तो इन लोगों को संरक्षण नहीं दे रही है। यह हकीकत है, लोगों की मानसिकता का सवाल है और इसकी तरफ गवर्नर ने लोगों का ध्यान आकषित किया था। मैं कहना चाहता हूं कि पिष्टली सरकार किस तरह से उदा-सीन रही है उल्फा की गतिविधियों को रोकने के लिए। केन्द्रीय सरकार के द्वारा सारे प्रयास, 17 फरवरी, 1990 को गृह सचिव ने ग्रासाम के मुख्य सचिव को पत्र दिखा जिसमें उल्फा के द्वारा जो जो घटनाएं हो रही थीं उनके बारे में उल्लेख

tion under article 356

in relation to Assam

किया गया ग्रौर यह कहा कि इस पर कार्यवाही की जाए। गृह मंत्री ग्रीर मैंने उस वक्त तास्कालिक गृह मंत्री के साथ 24 मार्च को वहां की स्थिति का जावजा लिया तथा 30 मार्चको ग्रासाम के मख्य मंत्री को पत्र लिखा जिसमें गम्भीरता के साथ उस पर कार्यवाही करने के लिए उन्ते कहा गया। 6 मई को हमारे श्राज के जो विपक्ष के नेता हैं श्री गुरुपदस्वामी जी और हमारे जैस बक्त के ला मिनिस्टर थे माननीय दिनेश गोस्वामी जी, इन तमाम लोगों के सामने गृह मंत्री के द्वारा विचारविमर्शे हुम्रा ग्रीर यह कहा गया कि उल्फा के द्वारा जो घटनाएं घट रहीं हैं उनके ऊपर मख्य मंत्री के साथ बैं कर कुछ चीजों के बारे में फौसला हम्रा था। इस तरीके से यह सिलसिलेवार घटनाएं हैं। एक ग्रगस्त को दिल्ली में बैठक हुई राज्यपाल, मख्यमंत्री ग्रीर गृह मंत्रालय के बीच में ग्रौर उस में यह कहा गया कि इस पर कार्यवाही की जाए।विशेष शक्ति श्रधिनियम के तहत उल्फ़ो गतिविधियों से प्रभावित क्षेत्रों को ग्रशांत ग्घोषित किये जाने के बगरे में ए.जी.पी. सरकार की सहमति थी लेकिन इन्होंने अपने शासनकाल में उसको नहीं कि या। यही नहीं मैं कहना चाहता है कि इसके साथ उस सरकार को किस तरह से मजबती प्रदान की जाए इसके लिए ग्रतिरिक्त कम्धनियां, शस्त्र, संचार, वाहन ग्रीर वित्तीय सहायता देने के बाो में भी निर्णय लिया गया। इस संबंध में 22 ग्रमस्त को 1.20 करोड़ रूपये राज्य सरकार को दिये गये। लेकिन राज्य सरकार ने अशांत क्षेत्र घोषित नहीं किये। हम लोगों ने बाहन देने की बात की थी। उस सरकार में मैं इन चीजों को ५रस-कर यहा था। हम कह नली मानी रहे थे कि ग्राप मारुति उद्योग से बिना पैसा दिये हुए सी से ज्यादा जिप्सी ले जाइये ग्रीर प्रभावित जगहों में उनको दीजिए। सरकार बाद में उद्योग स्थल को पैसा दे देगी। लेकिन वहां कानून ब्यवस्था को नियंत्रित करने की कोशिश कीजिए। नियंत्रत करने के उपायों में टाडा कान्न, एन.एस.ए.; विशेष अदालतों की स्थापना, सूचना नेटवर्क सुदृढ़ करना, कार्य योजनाम्रों के सभी पहलुम्रों को

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> मानीटर करना आदि रखे गये। यह भी कहा गया कि जिल्ली राजनैतिक शक्तिय हैं, जितनी राजनैतिक पार्टियां हैं उन सबको मजबूती प्रदान क जिससे की उल्फ़ा की गतिविधियों के द्वारा जी ग्राम लोग राजनैतिक जीवन से श्रपने अलूफ़ महसूस कर रहे हैं वे उन गति-विधियों में शामिल हों। यह सब उन तमाम चीजों के तहत था। लेकिन उनके तहत दूसरा रहा कि वे धन ऐंठते र राजनैतिक नेताओं की हत्याएं होती रहीं, लाइसंसघारी बंद्रकधारी जो लोग थे उनकी गन्स को छीन लिया जाता रहा, भूमि श्रीर भवनों को जबर्दस्ती दखल किया जाता रहा श्रीर लगातार कोर्ट में सनवाई किये जाने के नाम ५र जल्हा अपनी सरकार चलाती थी, लोगों को घटनों के बल चलने को उसने मजबूर कर दिया था। लेकिन उस सरकार ने कोई काम नहीं किया। हमारी बंगल में मंत्री जी बैठी हुई हैं, कह रही हैं कि जल्दी खत्म कर दो। मैं खत्म कर देना चाहता ह लेकिन हमसे यह न कहा जाए कि हमने जवाब नहीं दिया। .. (व्यवधान) इन तमाम चीजों के बावजूद कहा गया कि जो जो घटनाएं वहां हुई वे सर्वव्यापी हैं। हितेयवर साइकिया के छोटे की हत्या हुई। जब एच.के.एल. दास, इंडियन आयल के पदाधिकारी और उनके परिवार के लोगों को किडनैप किया गया तो में जानता हं कि किस तरह केन्द्रीय सरकार श्रीर राज्य सरकार के बीच में वार्ता चल रही थी। ब्राज ब्रगर ग्रु-पदस्वामी जी रहे होते जो हमारे नेता भी रहे हैं, तो मैं उनसे पूछता कि कोई उस मृत का कैसे विरोध करता। यही नहीं एस.पी., दौलत सिंह नेगी की हत्या हुई। इन सारी हत्याध्रों की लगातार घटनाएँ होती रहीं। लेकिन कार्यवाही के लिए क्या किया गया? 1 जनवरी 90 से 31 अक्तूबर 90 तक की अवधि के उस सरकार के कार्यकलायों को दखा जाए तो जो उल्फ्रा के खिलाफ एफ. ब्राई.ब्रार दर्ज हुए वे 1272 थे लेकिन कार्यवाही कितनों ५र हई? मामलों में कार्यवाही स्वरूप चार्जशीट दी गयी। ... (व्यवधान) 1272 में

Resolution appearing President's Proclama-

श्री सुबीध कान्त सहायी

सिर्फ़ 6 र कार्यवाही हुई। यही नहीं, सजा किसी को नहीं हुई। किसी को सजा नहीं मिली। 1990 में 251 उल्फ्रा उग्रवादियों में से केवल 2!, को हिरासत में लिया गया, इतने लोगों को गिरफ्तार करने के बाद भी, और हथियार कितने बयामद हुए? कुल 94 हथियार बरामद हुए। यह उस दरस्थान की बात में कह रहा हूं। ग्रभी प्रेजीडेंट कल लगाने के **बराद** जितने लोग गिरफ्तार हुए हैं जनकी **संख्या** 1550 है श्रीर जो कैम्पस थे उनमें से 21 कैम्प्स को न्युट्लाइज किया गया। डेड बाडीज जो कैम्पुस से रिकवर हुई उनकी संख्या 33 है। 17 डेड बाडीज को ब्राइडेटीफ़ाई कर लिया गया है। **3 करो**ड़ 21 लाख रूप्या उल्फ्रा के · अन्त ठिकानों पर छापा मारने के बाद रिकवर किया गया। 5 करोड 21 लाख रुपया इस कम अवधि के तहत रिकवर किया गया। महोदया, मैं कहना चाहता हु कि ५र्सन, जिनको गिरफ्तार करने के बाद छोड़ा गया है स्कूट्नी करके, वह 351 लोगों को छोड़ दिया गया है।

जो हथियार लोगों गने ५कड़ा है, वह 443 रिकवरी विभिन्न तरह के हथियारों की हुतू है ग्रीर गोलाबारू न की संख्या श्रगर कि। जाए, तो हजार के करीबन इस तरह से लोगों से गोला-बारूद पकड़ा गया है।

यही नहीं, मैं बताना चाहता कि उन तमाम इलाकों में उल्फ़ा के लोग गिरफ्तार हुए हैं, हाडेकोर, वह श्रहणाचल प्रदेश से तीन गिरफ्नार हुए जब प्रजीडेंट . रूल लगने भागे. के तो उनको बार्डर ५र गिरफ्तार किया गया ।

मेघालय के होम मिनिस्टर के सहयोग से वहां पर छापा मार करके जो मेघालय में इन्होंने हाईड-अउट बनाय था प्रेजीडेंट रूल लगने के बाद, वहां से ग्यारह लोग गिरफ्तार किये हैं, पांच लोगों को वेस्ट बंगाल से गिरक्तार किया ग्रीर तीन लोग तमिल नाडु से गिरफ्तार हए हैं। यह स्थिति रहीं है।

SHRI V. NARAYANASAMY: Nine ULFA persons were arrested at Velio re.

श्री सुबोध कान्त सहाय: इसमें जुगल किणोर मोहंत जो हाईकोट एकि बिस्ट उलफ़ा के रहे हैं, वह भी गिरफ्तार हए हैं।

THE DEPUTY CHAIRMAN: Please don't interrupt when the Minister is speaking.

श्री सुबोध कान्त सहाय: जो पी. ए. फ़ुकन, पब्लिसिटी सेक्रेटरी के एसो-सिएट रहे हैं, यह हार्डकोर गिरफ्तार होने वालों में रहे हैं।

इन सारे सवालों के साथ मैं कहना चाहता हं कि असम जो नार्थ-ईस्ट का गेटवे बाफ़ इंडिया कहा जाता है, उस इलाके में हमारी प्राथमिकता रही है कि राजनीति से अपर उठ कर के उस इलाके का विकास किया जाए।

श्रमम श्रकार्ड को भी व्यक्तिगत ती से हम और दिनेश गोस्वामी जी मिल कर के मानिटर किया करते थे। धाज मैं कह सकता हूं कि जितने भी काम थे, उनको हम लोगों ने पूरा किया, एतिहासिक काम पुरा किया है। उस इलाके में जितनी योजना चलाने का काम निया है, वहां सिर्फ़ यह कह देना कि वहां के लोगों को श्राधिक विकास की गति में शामिल नहीं किया जा रहा है. ग्रंपनी रेसपांसिबिल्टी से बचा नहीं जा सकता है।

में तमाम लोगों से कहना चाहता हं कि राजनीतिक तौरपः विरोधं करने का यह बक्त नहीं है श्रसम को इस प्रेजीडेंज रूल के दरम्यान हम क्लीन क्य लें, जिससे वहां पर राजनीतिक शक्तियां मजबूत हो और फ़िर वहां पर जल्द से जल्द जनतांतिक पद्धति लाग् हो। हमारे लास्ट स्पीकर ने ठीक कहा कि क्या कोई प्रयास किया गया था उलका के लोगों को मुख्य धारा में लाने का—क्या कोई राज्य सरकार से या केंद्र सरका4 के द्वारा यह कहा गया था कि आप वार्ता कीजिए, जिससे कि उलका के लोगों को हम मुख्य धारा में लाएं। आज इस सरकार और हमारे प्रधान मंत्री ने, हमारे एक माननीय सदस्य के कहने पर रेस्पंड किया, कि हम बात क ने के लिए तैया हैं।

तो हमारो यह नीयत है—वहां नीयत यह नहीं है कि हम दिल्ली से शासन करें, बिल्क वहां नीयत यह है कि वहां की जनता का सही प्रतिनिधि चुन कर के अपना राज्य बनाये। इसलिए मैं कहना चाहता हू, उपसभापित जी, कि आर्मी के खिलाफ़ बहस चला करके राजनीतिक फ़ायदा उठाने की कोशिश मत कर। हरेक आदमी जानता है कि किस तरह से सप्रेस्ड और डिप्रेस्ड हालत में वहां पर राजनीन करते थे।

इसलिए उल्फा के स्पोक्समैन न बने, असमियों के स्पोक्समैन बने।

े इन चंद शब्दों के साथ में चहता हूं कि इसका अनुमोदन किया जाए।

SHRI DINESH GOSWAMI; As a representative of Assam, I roust thank all the Members, who participated in the debate irrespetive of the fact whether they approve of our stand or they approve of .President's Rule, because on two points I find that there is a total similarity of views. . One is that the people of Assam should be given as early as possible the choice to elect their own representatives in the Government. The second is that the problems of youths of Assam and also have the whole country and the economic underdevelopment of the region should be tackled..

A number of Members have criticised the functioning of the Assam Gana Parishad Government. Some of these criticisms and allegations, according to me are, totally

founded. exaggerated and politically motivated. I could have met one by one some of the allegations, but I am not doing so because we are not asking for the reinstatement of the State Government. President's Rule has become a fait accompli. Therefore, all these prints will be before the people. My friend, Mr. Bhubaneswar Kalita in the debate made his election speech yesterday. He will make his points before the people and we will go to the people and try to highlight our own achievements, T am not say ing for a moment that the AGP did not falter and fail. We had our shortcomings. After all we could not insulate ourselves from the maladies of the political culture, which is developing in the country today... though the maladies, in my view, are much less in our party than in some of the natioanl parties which are there in different parts of this country. But let the people decide it. If the people feel that we have failed, they will reject us. If the people feel that in spite of all the difficulties and shortcomings we did a good job, they will accept us and whatever the verdict of the people may be, we accept it with all humility and grace. But our view is that people must be given an opportunity to elect their own Government. On one thing everybody said that the AGP Government have failed miserably, there were so many shortcomings, they failed to tackle ULFA, they failed to go for the economic development and there were inner contradictions. But those who speak in such a strong language should not be afraid of going to the people. We, who according to them have failed miserably, are saying hold the elections, let the people decide. This is a contradiction which I have not been able to reconcile. If we have failed so badly, we would have been afraid of going to the polls. I said "hold the polls tomorrow and let the people decide."

I have got great regard for the,hon. Home Minister because of the inter-

est that he has taken for the North-Eastern region. I am happy that the hag visited that region. He has taken personal interest and I am sure that he has a commitment for the development of the North-Eastern region. The point that I am making is about the talk with the militants. The Prime Minister has made a positive response but in his positive response he has failed. He said that the initiative should come from the militants themselves. How can vou expect the initiative to come from the militants when you have outlawed the militants and when there is military operation against the militants? I believe in these matters the initiative should come from the Government I am not saying that the initiative should be on a highkey initially The Government can began an initiative at the Governmental level, can begin an initiative at the non-Governmental level. But I would request the Government which has got a lot of expertise in the initiatives and dialogues to initiate the process of a dialogue with the militants not only in Assam but also in the other neighbouring regions because I believe violence cannot solve any problem and does not solve any problem. The ULFA violence is not going to solve the problem of the State of Assam. The State violence will not be able to contain the ULFA or the militancy in that region.

My friends have referred to a number of cases o'f atrocities and harassment by the Army. It does not please me to make these allegations because we hold the Indian Army in the highest esteem coming from a border region. If there is a foreign agression tomorrow, it is the Indian Army which shall have to defend us and, therefore, it is not our intention to decry the Indian Army. But there have been aberrations, aberrations galore and it is necessary to keep high the morale of the Indian Army, that these atrocities and harassment, the specific cases which are brought to the notice are immediately enquired into and actions are taken. But

let me point out that if there is an Army operation, however cautiously the Army may behave, there are going to be excesses for the very simple reason that the Army is trained to deal with the enemies and not with its own people. The training programme of the Army is to deal with enemies. This is a point which has been made by the Army personnel to me. They said "We are not mentally equipped to deal with the civilian population. We are trained to deal with enemies. When we come to an area we treat the person whom we are dealing with as if he is our enemy." The tendency that has developed in this country of using the Army for civil administration, therefore, has a dangerous potency Therefore, I plead with others tlrat the Armyy should be withdrawn, as early as possible and the black laws repealed. So, Madam, I will not try to take much of your time more particularly when you have asked me to be brief and the other graceful lady, the Minister of Environment has also asked the Minister of State for Home to be brief. I will conclude by saying that now the climate is ripe for holding the elections. Kindly hold the elections as early as possible. I have told the House that for holding the elections the outside limit is either March or the first week of April, Therefore, the Election Commission shoud be right now directed to start the process of holding elections. The danger that I see is that the bureaucracy has a tendency to cling to power. It is not that the politicians have a tendency to cling to power. There were reports from he bureaucracy of Assam that the situation is not conducive for holding elections because they got the taste of power and they do not want to give it up. Therefore, don't go by the bureaucratic advice. Take a political decision to hold elections because it is the safest course to take us out from the present impasse. Continuation of President's rule every day will only alienate people and will be totally counter-productive. Thank y~2, Madam.

tion under article 356

in relation to Assam

THE DEPUTY CHAIRMAN: Now I will put the Statutory Resolution to vote. The question is:

That this House approves the Proclamation issued by the President of the 27th November, 1990, under article 356 the Constitution, in relation to the State of Assam.

The motion was adopted.

THE DEPUTY CHAIRMAN: The motion of Mr. Goswami is barred because this resolution has been carried.

Now we will take up the Public Liability Insurance Bill, 1991. Shrimati Maneka Gandhi.

श्री छोटूभाई पटेल (गुजरात):
महोदया, में सरकार से जानना चाहता
हूं कि क्या एक दिन के लिए सेशन बढ़
रहा है या गुरुगर को एडजर्न हो रहा
है?

उपसमापित: मेरी आज तक की इत्तला के मुताबिक सेशन कल खत्म हो रहा है। मंत्रीजी बैठे हैं, यह बताएंगे।

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA); Madam Deputy Chairman, Mr. Chhotubhai has raised a very valid point. We want to extent the Session by one day. THE DEPUTY CHAIRMAN: Now the Minister has informed that the Session will be extended by one day on

एक ही दिन की अभी इत्तला आई है। the 11th January, 1991

SHRI M. M. JACOB; I do not know whether this, is in consultation with-the other parties or with the Chair or with the Business Advisory Committee. Or is it just an announcement?

THE DEPUTY CHAIRMAN: It is a Government decision. (*Interruptions*). Please have order in the House. I am not able to hear what they say.

DR. BAPU) KALDATE (Maharashtra): Who is to announce the decision of the Government? Is it the Chair or the Government?

THE DEPUTY CHAIRMAN: He is the Minister for Parliamentary Affairs.

DR. BAPU KALDATE: It has nothing to do with the Chair.

THE DEPUTY CHAIRMAN: He is part of the Government.

SHRI SATYA PRAKASH MALAVIYA: I only apprised Members of the intention of the Government.

THE DEPUTY CHAIRMAN; It is the intention of the Government.

SHRI M. M. JACOB: If it is intention, then it is all right. It is not a decision. Decision has to come from the Chair. That has to come in the normal course in consultation with leaders. (*Interruption*).

THE DEPUTY CHAIRMAN: If both Mr. Jacob and Mr. Bapu Kaldate speak in two different channels at the same time, I cannot understand.

DR. BAPU KALDATE: I will sit down for Mr. Jacob.

SHRI M. M. JACOB: I am only pointing that if this is the intention of the Government, it is all right, it is well taken. But the normal thing is, the Chairman has to decide whether the Session is to be extended or not. The Chairman's decision normally takes place after cosulting the Business Advisory Committee or the leaders of parties. I understand from Mr. Malaviya that it is the intention of the Government and not the decision

SHRI SATYA PRAKASH MALAVIYA: Mr. Jacob has rightly understood.

THE DEPUTY CHAIRMAN: Now let me hear Mr. Bapu Kaldate.

डा0 बाप कालदाते: जो ग्रंग्रेजी में उन्हें ने कहा, वहीं मैं हिंदी में कहना

उपसभापति: आप हिंदी में अनुवाद कर दीजिए उसका। मंत्री जी, तो हाउस एक्सटेंड करने का श्रापका इंटेंशन है?

शी सत्य प्रकाश मालवीय: हां, इंटेंशन है।

उपसमापति: भैंने इंटेंशन की हाउस को इलला दे दी।

Now, Shrimati Maneka Gandhi.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND **FORESTS** (SHRIMATI MANEKA GANDHI): Madam,|| (Interruptions)

जोगी: माइक परआ श्री ग्रजीत जाइए. ग्रापकी आवाज नहीं का रही है.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): The hon. Minister is inaudible

उपसभापति: ग्राप इगर बातचीत बंद करें तों शायद ग्रावाज जाएगी।

## THE PUBLIC LIABILITY INSUR ANCE BILL, 1991

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): Madam, I beg to move:

That the Bill to provide for public liability insurance for the purpose of providing immediate relief to the persons affected by accident occurring while handling any hazardous substance and for matter

connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

In doing so, I beg to submit that this Bill seeks to fulfil a long felt demand for some mechanism to give immediate relief to victims of accidents in hazardous or operatons. The growth of industries hazardous industries and operations which produce the many goods needed by us is essential for our development and in recent times there has been a tremendous increase of such industries. However, it has also increased the risks of accidents not only to the workmen ut also to others who may be the victims of the accident sites. Very often, the people affected belong to the weaker strata of the society with little capacity to secure compensation for their sufferings. Workers who are victims of such accidents in hazardous industries are protected by the Workmen's Compensation Act, 1923 and by the Employees State Insurance Act of 1948, but the members of the public are not assured of any relief except through long legal procedures

The Supreme Court of India in the Oleum Gas leak case have held that the hazardous industries are strictly liable to compensate for any damage caused by an accident in their industries. The liability to give relief in such cases is based on the principle of no fault. The claimant for relief shall not be required to plead and establish €"at the disaster, injury or damage in respect of which the claim has been made was due to any wrongful act, neglect or default of any person. It is also our common experience that industrial units seldom have the willingness to readily compensate the victims of accident and, therefore, the only remedy available to the victims is the legal one. Even when a court orders relief, the industries and operations where such accidents occur may not be financially sound and an unanticipated liability often cannot be met by them. These enterprises